CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.445/2002 in OA No.407/2002

New Delhi, this the 20th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J))
Hon'ble Shri V.K. Majotra, Member(A)

Dalel Singh S/o Shri Mukhtar Singh R/o Village Baaprolla Teh: Najafgarh, New Delhi

Petitioner

(Shri G.C. Nagar, learned proxy counsel for Shri Keshav Kaushik, Advocate)

versus

- Shri C.S. Rao Secretary Department of Expenditure Ministry of Finance, New Delhi
- Shri Kamal Pandey Secretary(Home) North Block, New Delhi
- 3. Shri Ram Avtar Yadav Director, NCRB, East Block 7 R.K. Puram, New Delhi
- 4. Shri B.S. Dhupia
 Assistant Director(Administration)
 NCRB, East Block 7
 R.K.Puram, New Delhi

Respondents

(Shri N.K.Aggarwal, Senior Advocate)

ORDER (oral)

By Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Shri G.C. Nager, learned proxy counsel for petitioner seeks adjournment.

- 2. We have perused the relevant documents on record and heard Shri N.K. Aggarwal, learned senior counsel for the respondents.
- 3. As this is a Contempt Petition filed by the petitioner in respect to Tribunal's order dated 6.3.2002 in OA 407/2002, we do not consider it necessary to grant

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any adjournment, as requested by the learned proxy counsel for the petitioner.

- 4. Noting the submissions of learned senior counsel for the respondents, we find that necessary compliance affidavit has been filed and action has been taken in pursuance of the aforesaid orders.
- 5. We have considered the relevant documents on record, including the reply affidavit filed by the respondents read together with the orders issued by the respondents dated 27.6.2002 read-with office order dated 3.4.2001, with regard to the implementation of the aforesaid order of the Tribunal. We are satisfied that the respondents have fully complied with the aforesaid directions of the Tribunal by passing necessary orders and granting the petitioner reliefs due to him in accordance with law, rules and instructions.
- In this view of the matter, the Contempt Petition No.445/2002 is dismissed. Notices issued to the alleged contemnors are discharged. File to be sent to the record room.

(V.K. Majotra)
Member (A)

(Smt. Lakshmi Swaminathan) Vice Chairman (J)

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